

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 741 OF 2024****IN THE MATTER OF:-**

RAVINDRA KUMAR

...PETITIONER

VERSUS

UNION OF INDIA &amp; ORS.


...RESPONDENTS

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RESPONDENT:

THROUGH

  
Ms. Jyoti Mendiratta  
(Counsel for the Respondent)  
H-34, (Lower Ground Floor),  
Jangpura Extension  
New Delhi-110014

Dated: 19.09.2024

NEW DELHI

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 741 OF 2024**

**IN THE MATTER OF:-**

RAVINDRA KUMAR .....PETITIONER

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UNION OF INDIA & ORS. ....RESPONDENTS

**STATUS REPORT ON BEHALF OF RESPONDENT NO. 5 AND 6 IN COMPLIANCE WITH ORDER DATED 01.07.2024 PASSED IN THE CAPTIONED ORIGINAL APPLICATION.**

**MOST RESPECTFULLY SHOWETH:-**

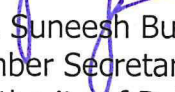
1. The present status report is being filed on behalf of Respondent No. 6 through the Wetland Authority of Delhi in compliance of the order dated 29.05.2024 passed by this Hon'ble Tribunal.
  
1. That the present application relates to the grievance of continuous outflow of waste water and sewage through the storm water drain located along Road No. 110 in Sector-23, Dwarka, New Delhi. The plea of the applicant is that this storm water drain is the source of rain water for the water body 'Naya Johad' and the allegation is that the mixing with sewage in the storm water result in contamination of the 'Naya Johad'.
  
2. That water bodies are spread over the entire area of Delhi. These water bodies are under the management and control of different authorities which have ownership of the land on which such water bodies exist.

3. That by Rule (5) and Rule (7) of the Wetlands (Conservation & Management) Rules 2017 notified by MoEF&CC, Govt. of India vide GSR 1203(E) dated 26<sup>th</sup> September, 2017, the Lt. Governor of Delhi has constituted Wetlands Authority for the purpose of the conservation and management of wetland for the Union Territory of Delhi. Copy of the notification dated 23.04.2019 is annexed herewith and marked as **ANNEXURE-A.**
4. That the Hon'ble Delhi High Court in *Vinod Kumar Jain v. Govt. of NCT of Delhi*, WP (C) 3502 of 2000, appointed Mr. V.K. Tandon, Advocate as the Court Commissioner for identification, inspection and revival of water bodies under the control and administration of various civic agencies falling under the Government of NCT of Delhi. Sh. V.K Tandon, has conducted inspections from time to time with different civic agencies.
5. That presently water bodies in Delhi are being maintained by different authorities under whose jurisdiction they fall and their maintenance is being done as per inspection reports of Court Commissioner and directions given.
6. That it is immensely necessary to expedite protection and restoration of Water Bodies in Delhi in a time bound manner and to support efficient conservation and management of wetlands in consonance with (Wetland [Conservation & Management] Rules, 2017), and hence the directions has been issued to all District Magistrates and land owning agencies for strict compliance.

7. That a meeting with the nominated members of the Expert Committee was held on 28.03.2022 for briefing the members about the current status of the deletion list and devising a Standard Operating Procedure (SOP) for the task. Copy of the minutes of meeting dated 28.03.2022 is annexed herewith and marked as **ANNEXURE-B.**
8. That the Wetland Authority of Delhi had directed the land-owning departments vide letter No. F5(10)/WA/DIRECTIONS/2021-22/2004-13 dated 21.06.2022 to take several measures towards protection of water bodies under one's jurisdiction as well as restoration and rejuvenation of water bodies in respective jurisdiction. Copy of the directions dated 21.06.2022 is annexed herewith and marked as **ANNEXURE-C.**
9. That the Wetland Authority of Delhi had directed the District Magistrates vide letter No. F5(10)/WA/DIRECTIONS/2021-22/2014-15 dated 21.06.2022 to take several measures towards protection of water bodies under one's jurisdiction as well as restoration and rejuvenation of water bodies in respective jurisdiction. Copy of the directions dated 21.06.2022 is annexed herewith and marked as **ANNEXURE-D.**
10. That a meeting of Wetland Authority of Delhi has been conducted under the Chairmanship of Chief Secretary, GNCTD on 09.08.2024 and the District Magistrates were directed that completion of the restoration of water bodies has to be ensured through the District Committees formed by the Hon'ble Delhi High Court order dated 08.04.2024 (W.P(C) No. 7594/2018) and it shall be ensured without fail

that the work is completed after removal of encroachment before 31.12.2024.

11. That being a land owning agency a letter has been written to DDA for providing point wise status report. Copy of letter dated 17.09.2024 is annexed herewith and marked as **ANNEXURE-E**.
12. That a letter has been written to IFCD Department and Delhi Jal Board for providing point wise status report. Copy of letters dated 17.09.2024 is annexed herewith and marked as **ANNEXURE-F**.
13. It is humbly submitted that the Respondents have the highest respect and regard for the orders and majesty of this Hon'ble Court. The present status report along with its annexures is being placed before this Hon'ble Court for its consideration.

  
Dr. Suneesh Buxy  
(Member Secretary)  
Wetland Authority of Delhi

**Member Secretary**  
(Wetland Authority)  
**Department of Environment**  
Govt. of NCT of Delhi  
"C" Wing, 6th Level, Delhi Secretariat  
I.P. Estate, New Delhi-02

GOVERNMENT OF INDIA

  
 सत्यमेव जयते  
**दिल्ली राजपत्र**  
**Delhi Gazette**

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भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण विभाग

अधिसूचना

दिल्ली, 23 अप्रैल, 2019

सं.फा.1(07)/डी.पी.जी.एस./सी.केस/2017-18/9397.9429.—पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, जी.एस.आर. 1203(ई) दिनांकित 26 सितंबर, 2017 द्वारा अधिसूचित आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम 2017 के नियम (5) व नियम (7) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, दिल्ली के उपराज्यपाल केंद्र शासित प्रदेश दिल्ली में आर्द्रभूमि (संरक्षण एवं प्रबंधन) के उद्देश्य से निम्नलिखित सदस्यों को निहित करते हुए, आर्द्रभूमि प्राधिकरण का गठन करते हैं:—

i.	मुख्य सचिव	अध्यक्ष
ii.	उपाध्यक्ष, दिल्ली विकास प्राधिकरण	सदस्य पदेन
iii.	सचिव, प्रभारी—पर्यावरण विभाग	उपाध्यक्ष
iv.	प्रधान सचिव, प्रभारी—लोक निर्माण विभाग	सदस्य पदेन
v.	सचिव, प्रभारी—शहरी विकास विभाग	सदस्य पदेन
vi.	आयुक्त—सह—सचिव, प्रभारी—विकास विभाग	सदस्य पदेन
vii.	मुख्य कार्यकारी अधिकारी, दिल्ली जल बोर्ड	सदस्य पदेन
viii.	सचिव, प्रभारी—मतस्य पालन विभाग	सदस्य पदेन

ix.	सचिव, प्रभारी-सिचाई एवं बाढ़ नियंत्रण विभाग	सदस्य पदेन
x.	सचिव, प्रभारी-पर्यटन विभाग	सदस्य पदेन
xi.	सचिव, प्रभारी-राजस्व विभाग	सदस्य पदेन
xii.	प्रधान मुख्य वन संरक्षक, वन एवं वन्यजीव विभाग, दिल्ली	सदस्य पदेन
xiii.	प्रबंध निदेशक, भू-स्थानिक तथ्य समिति (जी.एस.डी.एल.)	सदस्य पदेन
xiv.	सदस्य सचिव, दिल्ली प्रदूषण नियंत्रण समिति	सदस्य पदेन
xv.	सदस्य सचिव, जैव विविधता बोर्ड	सदस्य पदेन
xvi.	आयुक्त, दिल्ली नगर निगम (उत्तर, दक्षिण एवं पूर्व)	सदस्य पदेन
xvii.	प्रमुख, दिल्ली ईकाइ, केंद्रीय भू-जल बोर्ड	सदस्य पदेन
xviii.	सचिव, दिल्ली छावनी बोर्ड	सदस्य पदेन
xix.	अतिरिक्त प्रधान मुख्य वन संरक्षक, क्षेत्रिय कार्यालय पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, लखनऊ, उत्तर प्रदेश	सदस्य पदेन
xx.	निदेशक, दिल्ली चिड़ियाघर	सदस्य पदेन
xxi.	अधीक्षक, पुरातत्वविद, भारतीय पुरातत्व सर्वेक्षण	सदस्य पदेन
xxii.	निदेशक, पर्यावरण विभाग	सदस्य पदेन
xxiii.	वन संरक्षक / मुख्य कार्यकारी अधिकारी, डी.पी.जी.एस.	सदस्य पदेन

निम्नलिखित सदस्यों को विशेषज्ञ के रूप में नामित किया जाता है:-

- I. श्री आई. एच. खॉन, प्रधान मुख्य वन संरक्षक, सेवानिवृत्त
- II. श्री मनु भटनागर, इनटेक
- III. निदेशक, डी.टी.यू. / प्रतिनिधि, डी.टी.यू.
- IV. निदेशक, आई. ए. आर. आई. / प्रतिनिधि, आई. ए. आर. आई.

राष्ट्रीय राजधानी क्षेत्र दिल्ली  
के उपराज्यपाल के नाम व आदेश से,

मधुप व्यास, सचिव (पर्यावरण एवं वन)

## DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

### NOTIFICATION

Delhi, 23rd, April, 2019

**No. F.1(07)/DPGS/C.Case/2017-18/9397-9429.**— In exercise of the powers conferred by Rule (5) and Rule(7) of the Wetlands (Conservation & Management) Rules 2017 notified by MoEF&CC, Govt. of India vide GSR 1203(E) dated 26<sup>th</sup> September, 2017, the Lt. Governor of Delhi is pleased to constitute Wetlands Authority for the purpose of the conservation and management of wetland for the Union Territory of Delhi consisting of the following members:-

i.	Chief Secretary, Delhi	Chairperson
ii.	Vice Chairman, DDA	Member, Ex-officio
iii.	The Secretary-in-Charge of the Department of Environment	Vice-Chairman
iv.	Pr. Secretary-in-Charge PWD	Member, Ex-officio
v.	The Secretary-in-Charge of the Department of Urban Development	Member, Ex-officio

vi.	The Commissioner-cum-Secretary-in-Charge of the Department of Development	Member, Ex-officio
vii.	CEO, Delhi Jal Board	Member, Ex-officio
viii.	The Secretary-in-Charge of the Department of Fisheries	Member, Ex-officio
ix.	The Secretary-in-Charge of the Department of Irrigation & Flood Control	Member, Ex-officio
x.	The Secretary-in-Charge of the Department of Tourism	Member, Ex-officio
xi.	The Secretary-in-Charge of the Departments of Revenue	Member, Ex-officio
xii.	Principal Chief Conservator of Forest, Delhi	Member, Ex-officio
xiii.	Managing Director, Geo Spatial Data Limited (GSDL)	Member, Ex-officio
xiv.	Member Secretary, Delhi Pollution Control Committee	Member, Ex-officio
xv.	Member Secretary, Biodiversity Board of UT	Member, Ex-officio
xvi.	Commissioner of MCD(North, South and East)	Member, Ex-officio
xvii.	Head of Delhi unit of CGWB	Member, Ex-officio
xviii.	Secretary, Delhi Cantonment Board	Member, Ex-officio
xix.	Addl. PCCF of the regional office of Ministry of Environment, Forest & Climate Change, Lucknow	Member, Ex-officio
xx.	Director, Delhi Zoo	Member, Ex-officio
xxi.	Superintendent, Archaeologist, Archaeological Survey of India	Member, Ex-officio
xxii.	Director, Environment	Member, Ex-officio
xxiii.	Conservator of Forest/CEO(DPGS)	Member Secretary

The following members are nominated as experts :-

- (i) Sh. I.H. Khan, PCCF (Retd.)
- (ii) Sh. Manu Bhatnagar, INTACH
- (iii) Director, DTU/Representative of DTU
- (iv) Director, IARI/Representative of IARI

By Order and in the Name of  
Lt. Governor of the National Capital Territory of Delhi,  
MADHUP VYAS, Secy. (Env. & Forest)

F. No. F3(02)/WA/DELETION/2021-22 / 460.

Dated: 25/4/2022

**Sub: Minutes of meeting held with the nominated members of the Expert Committee**

An online meeting with the nominated members of the Expert Committee was held on 28.03.2022 (Monday) at 12:30 PM for briefing the members about the current status of the deletion list and devising a Standard Operating Procedure (SOP) for the task. The meeting was attended by the Chairman Prof. C. R. Babu and 7 other committee members.

- Prof. C. R. Babu (Chairman)
- Sh. Vivek Kumar Tandon (Member)
- Sh. Arvind Sah (Member)
- Dr. P. S. N. Rao (Member)
- Prof. Faiyaz Ahmed Khudsar (Member)
- Prof. Radhey Shyam Sharma (Member)
- Sh. Abhishek Kumar (Member)
- Dr. K.S. Jayachandran (Member Convenor)

The committee collectively agreed that the wetlands/area would be thoroughly checked before any action towards deletion and actions need to be considered for restoration and rejuvenation of the wetlands. The Chairman of the committee Prof. C. R. Babu proposed preparation of "Red Documents" for each of the wetland in the Deletion list mirroring the brief documents. Considering the comments from all the members, it was concluded to devise a Standard Operating Procedure (SOP) based on the following discussed points.

- I. Sound scientific analysis and ground truthing to be carried out for all wetlands in the deletion list.
- II. Tracing historical importance of the wetlands and establishing hydraulic connections with the main river system or groundwater aquifers can be cited as strong reasons for retaining them as wetlands.
- III. Possibility of restoration of the wetlands would be carefully examined and necessary actions will be taken.
- IV. Wetland Authority will constitute field squads for ground truthing and preparation of red documents comprising an expert and representatives from Revenue department, respective land owning agencies and GSDL. Sh. Abhishek Kumar (Member) volunteered to lead the field squads.
- V. Members of the committee assured that University students who are well versed with the concept of wetland ecology would also be deputed as part of the field squads for ground truthing.
- VI. A field visit schedule will be prepared by Wetland Authority of Delhi after mapping and spatially grouping the wetlands.

Meeting ended with thanks to the Chair.

  
**(K.S. Jayachandran)**  
**Member Secretary**  
(Wetland Authority)

**OFFICE OF THE WETLAND AUTHORITY ANNEXURE-C**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI**  
 "C" Wing, 6<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi – 110002  
 Tele-Fax : 011-23392736, Email : [ceodpqsenv.delhi@nic.in](mailto:ceodpqsenv.delhi@nic.in)  
 Website: <http://dpgs.delhigovt.nic.in>

No.F.5(10)/WA/DIRECTIONS/2021-22 2004-13. Dated: 24/06/2022

**Subject: Directions on protection and restoration of water bodies in Delhi.**

To expedite protection and restoration of Water Bodies in Delhi in a time bound manner and to support efficient conservation and management of wetlands in consonance with (Wetland [Conservation & Management] Rules, 2017), following directions are issued for strict compliance:

1. Protection of water bodies under one's jurisdiction through the following actions: -

- (1) Ensure that the following activities shall be prohibited within the wetlands, namely,
  - (i) conversion for non-wetland uses including encroachment of any kind;
  - (ii) setting up of any industry and expansion of existing industries;
  - (iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
  - (iv) solid waste dumping;
  - (v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
  - (vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of Wetland Rules, 2017; and,
  - (vii) poaching.
- (2) Ensure that the above prohibited activities in water bodies are taken cognizance of, swiftly acted upon and removed, if needed through existing mechanisms of STF for encroachment removal constituted by the office of the Divisional Commissioner, Govt. of NCT of Delhi vide order no. F.36(35)Div.Comm/Pt.File/201/1038-1045 dated 26.03.2014, or the grievance committee constituted in Districts vide F.5(01)/WA/2019/519-531 dated 01.07.2021.

- (3) Identify all water bodies, ensure listing and preparation of brief documents of all water bodies in the concerned jurisdiction as per the definition of Wetlands in Wetland Rules, 2017 with the master list of the Wetland Authority of Delhi, so that none of the water bodies in Delhi is left unlisted, unmapped and documented under the statutory framework.
  - (4) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands.
  - (5) Consider the objections, if any, referred to by Wetland Authority of Delhi from the concerned and affected persons, during the process of notification of wetlands in the district by the Government of NCT of Delhi.
2. Restoration and rejuvenation of water bodies in respective jurisdiction through the following actions:
- (1) Take measures to restore and rejuvenate all wetlands in the jurisdiction either departmentally or through work departments such as DJB, I&FC Department, PWD etc. and supervise their implementation in a time bound manner, in line with the management plan prepared on the basis of guidelines set by Wetland Authority of Delhi. The broad guidelines are as follows:
    - a) Water body should be cleaned through bio-remediation measures, de-silting, aeration, removal of floating and other invasive aquatic plant-species or any other technology suiting local conditions.
    - b) Shore-line of the water bodies should be properly fenced to protect them from encroachment. Inlet and outlet of the water body should be strengthened.
    - c) Inflow of domestic/ industrial sewage into the water body should be arrested and only treated effluent adhering to standards prescribed by CPCB may be allowed into the water body.
    - d) Catchment area treatment via afforestation, storm water drainage management, silt traps, etc. may be undertaken.
    - e) Water front development around the water body may be taken up, keeping in view the eco-system based approach for the aquatic body, conforming to prevalent environmental legislation and maintaining social and cultural sanctity of the place, in consonance with Wetland Rules 2017.
    - f) Creation of public spaces may be taken up to ensure public eye and vigilance to protect from encroachment or throwing garbage.
    - g) Participation of private sector, community based organizations, philanthropic foundations may be encouraged in rejuvenation and maintenance of water bodies.
    - h) Plantation plays a significant role in absorption of storm and rainwater for maintenance of ground water table, prevention of soil erosion and run-off and encourage growth of natural habitat for flora and fauna.

- i) Undertake plantation near water bodies, public spaces, parks and on roadside to improve green cover and water cycle.
  - j) Monitor quality of water in the selected body on regular basis at least eight times a year, communicate the quality data to Wetland Authority of Delhi and undertake appropriate action to improve wherever necessary.
- (2) The land owning agency or department shall prepare a management plan containing restoration actions in line with the catchment area and watershed principles and on the basis of the guidelines set by Wetland Authority of Delhi in consonance with Wetland Rules 2017.
  - (3) After getting the management plan, duly approved by the Wetland Authority of Delhi, the land owning agency shall ensure that the work plan and estimates be prepared departmentally/internally or through work departments such as PWD, DJB, IFCD etc.
  - (4) The budget for the implementation of the restoration project shall be provided by the GNCTD through the Wetland Authority of Delhi, or planned through the departmental budget of the land owning department / agency. AMRUT guidelines also allow funding for rejuvenation of water bodies.
  - (5) Identify mechanisms for convergence of implementation of the management plan with the existing development plans and programmes.
3. The water body owning agency shall submit timelines on the following actions for water bodies in the district:
    - (i) Identification of unlisted water bodies and communication to Wetland Authority of Delhi.
    - (ii) Preparation of brief documents and management plan containing restoration actions by land owning agencies of all water bodies in one's jurisdiction.
    - (iii) Preparation of estimates for restoration projects either departmentally or by work departments (PWD, DJB, IFCD etc.) after approval of management plan containing restoration actions by Wetland Authority of Delhi.
    - (iv) Restoration of water bodies either departmentally or through work departments.
  4. Regular monthly report shall be submitted by the water body owning agencies to the Wetland Authority of Delhi by 7<sup>th</sup> of every succeeding month clearly showing progress against declared timelines.

This issues with the approval of Chief Secretary, GNCTD/Chairperson, Wetland Authority of Delhi.

  
**(K.S. Jayachandran)**  
Member Secretary  
Wetland Authority of Delhi

To,

1. All Additional Chief Secretaries /Pr. Secretaries /Secretaries /Commissioner (MCD)/ CEO (DJB) / All District Magistrates /Engineer in Chief (PWD) /All Head of Departments, GNCTD with water bodies under their jurisdiction.
2. Vice Chairman, Delhi Development Authority
3. C.E.O, Delhi Wakf Board, Govt. of NCT of Delhi
4. CEO, Delhi Urban Shelter Improvement Board, Govt. of NCT of Delhi
5. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd.
6. Vice Chancellor, Jawahar Lal Nehru University, New Delhi
7. Director & Officiating Chairman, IIT, Hauz Khas, New Delhi
8. Director General, CPWD, A-Wing, Room No.- 111 , Nirman Bhawan, New Delhi
9. Chairman and Managing Director, NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi
10. Director, Archaeological Survey of India, GPO Complex, Block-D, 3<sup>rd</sup> Floor, Puratatva Bhawan, INA, New Delhi

**(K.S. Jayachandran)**  
Member Secretary  
Wetland Authority of Delhi

**OFFICE OF THE WETLAND AUTHORITY ANNEXURE-D**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI**  
 "C" Wing, 6<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi – 110002  
 Tele-Fax : 011-23392736, Email : [ceodpgsenv.delhi@nic.in](mailto:ceodpgsenv.delhi@nic.in)  
 Website: <http://dpgs.delhigovt.nic.in>

No.F.5(10)/WA/DIRECTIONS/2021-22 | 2014-15. Dated : 24/06/2022

**Subject: Directions on protection and restoration of water bodies in Delhi.**

To expedite protection and restoration of Water Bodies in Delhi in a time bound manner and to support scientific conservation and management of wetlands in consonance with (Wetland [Conservation & Management] Rules, 2017), following instructions/directions are issued for strict compliance:-

1. Protection of water bodies in the district through the following actions:-
  - (1) To ensure that the following activities shall be prohibited within the wetlands, namely,
    - (i) conversion for non-wetland uses including encroachment of any kind;
    - (ii) setting up of any industry and expansion of existing industries;
    - (iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
    - (iv) solid waste dumping;
    - (v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
    - (vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of Wetland Rules, 2017; and,
    - (vii) poaching.
  - (2) To ensure that the above prohibited activities in water bodies are taken cognizance of, swiftly acted upon and removed, if needed through existing mechanisms of STF for encroachment removal constituted vide order no. F.36(35)Div.Comm/Pt.File/201/1038-1045 dated 26.03.2014, or the grievance committee constituted vide F.5(01)/WA/2019/519-531 dated 01.07.2021.

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 (3) To identify all water bodies and ensure listing of all water bodies in the concerned district as per the definition of Wetlands in Wetland Rules, 2017 with the master list of the Wetland Authority of Delhi, so that none of the water bodies in the district is left unlisted and unmapped under the statutory framework. The department owning the water body shall also be identified and communicated to the Wetland Authority of Delhi. The enumeration of water bodies and cross checking with revenue records including Geo tagging, identification and classification of all encroachments (Temporary or Permanent) and removal of temporary encroachments shall also be part of District Water Conservation Plan.

(4) To undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands. For organizing IEC Activities, the Rain Centre/Jal Shakti Kendra constituted under control of DM's vide no. DJB/DOR/201/2021/2816 dated 17.03.2021 as below, shall play a central role: -

ADM (Distt.)	-	Head of JSK
EE (DJB)	-	Technical Advisor
BDO/Tehsildar	-	Member
NYKS	-	Member
Co-Ordinator	-	An educated person appointed on contract.

(5) To consider the objections, if any, referred to by Wetland Authority of Delhi from the concerned and affected persons, during the process of notification of wetlands in the district by the Government of NCT of Delhi.

(6) To verify ownership of all wetlands in the district and identify departments or agencies or entities responsible for the preservation of waterbodies and communicate to Wetland Authority of Delhi. In case of wetlands in the process of being handed over to DDA, the committee shall liaise with concerned agencies and ensure handing over of water bodies to DDA.

(7) To identify mechanisms for convergence of implementation of the management plan with the existing development plans and programmes including flagship programs like Jal Shakti Abhiyan, Jal Jeevan Mission etc.

2. In addition, the District Magistrates should complete the following actions within one month and communicate to Wetland Authority of Delhi through the office of Divisional Commissioner:

- (1) Coordinate and decide the landowning departments of 36 water bodies (List annexed).
- (2) Conduct grievance committee meetings and resolve the grievances with wetlands.
- (3) Complete restoration of identified 118 model ponds in the districts.

This issues with the approval of Chief Secretary, GNCTD/Chairperson, Wetland Authority of Delhi.

  
**(K.S. Jayachandran)**  
 Member Secretary  
 Wetland Authority of Delhi

To,

1. All District Magistrates, Govt. of NCT of Delhi.

Copy to:-

2. Divisional Commissioner, GNCTD with a request to monitor and submit the action taken reports on a monthly basis.



**(K.S. Jayachandran)**  
Member Secretary  
Wetland Authority of Delhi

MOST URGENT  
NGT MATTER  
TIME BOUND

**OFFICE OF THE WETLAND AUTHORITY**

DEPARTMENT OF ENVIRONMENT

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI

"C" Wing, 6<sup>th</sup> Level, Delhi Secretariat Building, I P Estate, New Delhi 110002

Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (29)/WA/WB/OA-741/2024/2024-25 | 2921-26. Date: 17/9/2024

To,

1. Commissioner (Planning), 5th Floor, Vikas Minar I.P. Estate, New Delhi -110002
2. Commissioner (LM), A-Block, First Floor, Vikas Sadan, INA, New Delhi-110023
3. Chief Engineer (HQ & QAC)/Nodal Officer, Water Bodies, DDA, E-3, Ground Floor, Vikas Sadan, INA, New Delhi-110023

**Sub: Original Application No. 741/2024 titled as "Ravindra Kumar Vs. Union of India & Ors."**

Sir,

Reference order dated 01.07.2024 passed by Hon'ble NGT alongwith petition. The issue relates to the grievance of continuous outflow of waste water and sewage through the storm water drain located along Road No. 110 in Sector-23, Dwarka, New Delhi. The plea of the applicant is that this storm water drain is the source of rain water for the water body 'Naya Johad' and the allegation is that the mixing with sewage in the storm water result in contamination of the 'Naya Johad'.

In view of above, considering that the water body under reference is under the jurisdiction of DDA, it is requested to submit the point wise status report so that the Hon'ble Court can be apprised before the next date of hearing.

This may please be treated as Most Urgent.

  
Member Secretary  
Wetland Authority of Delhi

Copy to:-

1. Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi- 110054.
2. Vice Chairman, DDA, 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi – 110023
3. PS to Pr. Secretary (E & F), GNCTD.

  
Member Secretary  
Wetland Authority of Delhi

MOST URGENT  
NGT MATTER  
TIME BOUND

**OFFICE OF THE WETLAND AUTHORITY**

**DEPARTMENT OF ENVIRONMENT**

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI

"C" Wing, 6<sup>th</sup> Level, Delhi Secretariat Building, I P Estate, New Delhi 110002

Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (29)/WA/WB/OA-741/2024/2024-25

2912-15.

Date: 17/9/2024.

To,

**Chief Engineer – I&FC**  
Irrigation and Flood Control Department,  
LM Bund Office Complex,  
Shastri Nagar,  
Delhi - 110031

**Sub: Original Application No. 741/2024 titled as "Ravindra Kumar Vs. Union of India & Ors."**

Sir,

Reference order dated 01.07.2024 passed by Hon'ble NGT alongwith petition. The issue relates to the grievance of continuous outflow of waste water and sewage through the storm water drain located along Road No. 110 in Sector-23, Dwarka, New Delhi. The plea of the applicant is that this storm water drain is the source of rain water for the water body 'Naya Johad' and the allegation is that the mixing with sewage in the storm water result in contamination of the 'Naya Johad'.

Considering that the status report has to be filed before the Hon'ble Tribunal and also IFCD Department is made party in the matter, it is requested to submit the point wise status report so that the Hon'ble Court can be apprised before the next date of hearing.

This may please be treated as Most Urgent.

  
Member Secretary  
Wetland Authority of Delhi

Copy to:-

1. Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi- 110054.
2. Vice Chairman, DDA, 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi – 110023
3. PS to Pr. Secretary (E & F), GNCTD.

  
Member Secretary  
Wetland Authority of Delhi

**MOST URGENT**  
**NGT MATTER**  
**TIME BOUND**

**OFFICE OF THE WETLAND AUTHORITY**

**DEPARTMENT OF ENVIRONMENT**

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI

"C" Wing, 6<sup>th</sup> Level, Delhi Secretariat Building, I P Estate, New Delhi 110002

Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (29)/WA/WB/OA-741/2024/2024-25 | 2910-20. Date: 17/9/2024.

To,

**Superintending Engineer (WB)**

Nodal Officer, Water Bodies,

Delhi Jal Board, A' Building,

Varunalaya, Karol Bagh,

New Delhi – 110005

**Sub: Original Application No. 741/2024 titled as "Ravindra Kumar Vs. Union of India & Ors.**

Sir,

Reference order dated 01.07.2024 passed by Hon'ble NGT alongwith petition. The issue relates to the grievance of continuous outflow of waste water and sewage through the storm water drain located along Road No. 110 in Sector-23, Dwarka, New Delhi. The plea of the applicant is that this storm water drain is the source of rain water for the water body 'Naya Johad' and the allegation is that the mixing with sewage in the storm water result in contamination of the 'Naya Johad'.

Considering that the status report has to be filed before the Hon'ble Tribunal and also Delhi Jal Board is made party in the matter, it is requested to submit the point wise status report so that the Hon'ble Court can be apprised before the next date of hearing.

This may please be treated as Most Urgent.

  
 Member Secretary  
 Wetland Authority of Delhi

Copy to:-

1. Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi- 110054.
2. Vice Chairman, DDA, 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi – 110023
3. Chief Executive Officer, Delhi Jal Board, Govt.of NCT of Delhi, Varunalaya, Jhandewalan, New Delhi- 110005
4. PS to Pr. Secretary (E & F), GNCTD.

  
 Member Secretary  
 Wetland Authority of Delhi